संसाधनों तथा केन्द्र द्वारा प्रवर्तित त्वरित ग्रामीण जल पूर्ति कार्यक्रम में दी जाने वाली निधियों द्वारा पेय जल की व्यवस्था कर दी जायेगी ।

केन्द्रीय लोक सेवा निर्माण विभाग (उद्यान विभाग) में उप-निदेशकों के स्वीकृत पदों को भरा जाना

4008. **श्री राम स्वरूप राम** : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार लोक सेवा निर्माण विभाग (उद्यान विभाग) में नवम्बर, 1979 में उप-निदेशकों के दो पदों को स्वीकृत किया गया था;

(ख) क्या सितम्बर, 1979 में स्वीकृत किए गए एक पद को स्वीकृति के तुरन्त बाद ही तदर्थ रूप से भर दिया गया था जबकि उपरोक्त पदों को सात माह से अधिक समय बीत जाने पर भी रिक्त रखा जा रहा है ; और

(ग) यदि हां, तो इस के क्या कारण है ?

निर्माण और आवास मंत्री (श्री प्रकाश चन्द सेठी) : (क) उप-निदेशक उद्यान का एक पद अक्टूबर, 1979 में बनाया गया था । दूसरा पद नवम्बर, 1979 में एक उप-निदेशक उद्यान की पदोन्नति से रिक्त हुआ ।

(ख) तथा (ग). एक पदाधिकारी के एक वर्ष की छुट्टी पर जाने से अगस्त 1979 में एक इस ग्रेड में एक अल्पावधि रिक्त हुई । इसको सितम्बर 1979 में तदर्थ आधार पर भरा गया था । इस ग्रेड में नियमित पदोन्नति में कतिपय कठिनाइयों के कारण ही नियमित रिक्तियों को अभी तक नही भरा गया है ।

Loss due to idle Aircraft with H.A.L.

4009. SHRI CHHITUBHAI GAMIT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether some 60 Basant aircraft are lying with H.A.L. without being taken delivery of by Agriculture Ministry;

(b) if so, the grounds on which the Ministry has cancelled the earlier order;

(c) the amount to be spent in this purchase and amount of loss due to cancellation; and

(d) what the Government propose to do with these idle aircraft?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): (a) No, Sir. The number of aircraft is only 8.

(b) Even though H.A.L. was informed in October, 1972 by the Ministry of Agriculture that they had decided to place an order of 100 aircraft (Basant) with an option of another 100, in the agreement executed between the Ministry of Agriculture and H.A.L. in August, 1976, it was, however, indicated that HAL would supply only 34 Nos. Basant aircraft to the Directorate of Agriculture Aviation including these already delivered.

Main reasons for executing an agreement for delivery of only 34 Nos. of Basant aircraft were—

(i) Inadequate work arising for Fixed Wing aircraft and subsequent under-utilizing of the existing fleet; and

(ii) Absence of demand from the State Governments, Public and Private Sector Undertakings for Basant Aircraft.

(c) and (d). The cost of 8 Nos. Basant Aircraft is expected to be around Rs. 60 lakhs. Since the purchase of these aircraft is under consideration of the Government, the question of loss due to cancellation does not arise.

नालन्दा, बिहार में आलू उत्पादन

4010. **श्री विजय कुमार यादव** : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार में नालंदा जिला देश के सब से अधिक आलू उत्पादक केन्द्रों में एक बड़ा केन्द्र है ;

(ख) क्या यह भी सच है कि देश में आलू का उत्पादन उसकी खपत से अधिक है जिसके परिणामस्वरूप आलू उत्पादकों को अपनी उत्पादन

लागत की तुलना में कम मूल्य मिलते हैं ; और

(ग) यदि हां, तो तत्संबंधी ब्योरा क्या है ?

कृषि और ग्रामीण पुनर्निर्माण मंत्री (श्री वीरेन्द्र सिंह राव) : (क) जी हां ।

(ख) तथा (ग) . पिछले कुछ वर्षों के दौरान देश में आलू के उत्पादन में पर्याप्त वृद्धि हुई है जैसा कि नीचे दर्शाया गया है :—

वर्ष	उत्पादन (लाख मीटरी टन)
1973-74	48.61
1974-75	62.25
1975-76	73.06
1976-77	71.70
1977-78	81.35
1978-79	101.25

देश में आलू की खपत के बारे में सही सही जानकारी उपलब्ध नहीं है अतः यह कहना संभव नहीं है कि उत्पादन खपत से अधिक है । तथापि सरकार का यह अनवरत प्रयास है कि आलू उत्पादकों को उचित मूल्य दिलाने के लिए समय पर उचित उपाय किए जायें ।

Claims arising out of Food imports pending settlement with FCI

4011. DR. VASANT KUMAR PANDIT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that large number of claims arising out of food imports are pending settlement for a long time with the Food Corporation of India;

(b) if so, the details of pending claims (branch-wise) giving date of claim, and amount involved;

(c) whether the FCI had made arrangement to settle pending claims through Commercial arbitrator; if so, the reasons thereof;

(d) whether the FCI had their own legal department; if so, the reasons for employing outside lawyers for preparation of primary statements of claims;

(e) whether the FCI has on their staff a qualified and experienced Merchant Navy Master or a Retired Lawyer fully experienced to handle such claims;

(f) whether the FCI engages arbitrators outside the approved panel of Arbitrators by the Arbitration Council of India, New Delhi; and

(g) what steps the FCI has planned for expeditious settlement of long pending claims?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): (a) 75 claims of the Food Corporation of India against ship owners and 49 claims of the ship owners against the FCI are pending settlement in Arbitration/Courts. There are no claims pending with the F.C.I.

(b) As in the statements laid on the Table of the House. *(Placed in Library. See No. LT-1082/80).*

(c) Yes, Sir. Arrangements were made in accordance with the provision of the charter parties to safeguard the interest of FCI and the Government.

(d) The FCI has its own legal cell for giving legal advice to the Corporation. Outside lawyers are engaged only in cases where the matter goes to the Court of Arbitration in London or Washington. In India outside lawyers are engaged where the matter goes to a court of law since only practicing lawyers can appear in courts.